

SHRI SHYAMNANDAN MISHRA:  
If it is found to be incorrect? I am  
asking you.

12.56 hrs.

ELECTIONS TO COMMITTEES

(i) CENTRAL ADVISORY COMMITTEE FOR  
N.C.C.

MR. SPEAKER: That is a hypo-  
thetical question. I cannot say any-  
thing about it.

THE MINISTER OF DEFENCE  
(SHRI JAGJIVAN RAM): Sir, I  
beg to move the following:—

श्री मधु लिमये : इसके लिये यहाँ कोई  
मशीनरी होनी चाहिये। यह तथ्यों का सवाल  
है, यह राज्य के अधिकारों की बात नहीं  
है।

“That in pursuance of Section  
12(1) of the National Cadet Corps  
Act, 1948, the members of this  
House do proceed to elect, in such  
manner as the Speaker may direct,  
two members from among them-  
selves to serve as members of the  
Central Advisory Committee for  
the National Cadet Corps for a term  
of one year from the date of elec-  
tion, subject to the other provisions  
of the said Act and the Rules made  
thereunder.”

अध्यक्ष महोदय : आप से ज्यादा बड़ी  
मशीनरी कौन है ?

MR. SPEAKER: The question is:

श्री मधु लिमये : मैं यही चाहता हूँ कि  
तथ्यों के खोज के लिये कोई मशीनरी होनी  
चाहिये।

“That in pursuance of Section  
12(1) of the National Cadet Corps  
Act, 1948, the members of this  
House do proceed to elect, in such  
manner as the Speaker may direct,  
two members from among them-  
selves to serve as members of the  
Central Advisory Committee for  
the National Cadet Corps for a term  
of one year from the date of elec-  
tion, subject to the other provisions  
of the said Act and the Rules made  
thereunder.”

MR. SPEAKER: I am sorry; I am  
only concerned with what is before  
me.

*The motion was adopted.*

PROF. MADHU DANDAVATE  
(Rajapur): If the hon. Minister  
here makes a wrong statement you  
can proceed under Direction 115, but  
if the State Government gives a  
wrong information?

(ii) COUNCIL OF INDIAN INSTITUTE OF  
SCIENCES, BANGALORE

MR. SPEAKER: I am not concern-  
ed. Order please; next item.

THE DEPUTY MINISTER IN THE  
MINISTRY OF EDUCATION AND  
SOCIAL WELFARE AND IN THE  
DEPARTMENT OF CULTURE (SHRI  
D. P. YADAV): I beg to move the  
following:—

DR. KAILAS (Bombay South):  
How do you say it is wrong?

PROF. MADHU DANDAVATE:  
Suppose it is wrong....

“That in pursuance of sub-clause  
(e) of clause 9(1) of the Scheme  
for the Administration and Manage-  
ment of the properties and funds of  
the Indian Institute of Science,  
Bangalore, read with regulations 3.1

MR. SPEAKER: Order please.  
Shri Jagjivan Ram.

and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore."

MR. SPEAKER: The question is:

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1. of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore."

*The motion was adopted*

(iii) COFFEE BOARD

THE DEPUTY MINISTER IN THE  
MINISTRY OF COMMERCE (SHRI  
A. C. GEORGE): Sir, I beg to move  
the following:

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act."

*The motion was adopted.*

12.59 hrs.

MATTERS UNDER RULE 377

(i) *Re* LAYING OF REPORT OF NETAJI  
INQUIRY COMMISSION

MR. SPEAKER: Professor, you have written to me an interesting letter.

SHRI ATAL BIHARI VAJPAYEE  
(Gwalior): Which Professor?

MR. SPEAKER: There are many Professors in this House, including myself, Professor, Samar Guha, you were so much in a hurry. You have written the date with your own hand and you have written it as 5th July, 1971. He has gone back three years. If I were to go technically into it I should not allow it to be raised, this is three years old, but with my own hand, with your permission, I have corrected the date.

It is 5th August, 1974. Now you say that you will certainly be responsible for some very unusual performance in this House if I do not allow you anything on the Khosla Enquiry Commission Report to be laid. At the same time, you have assured me that though it will not be in keeping with the good traditions of Parliament but, still, at the end, you will say that whatever be your behaviour, you will always be in my hands.

13 hrs.

So, all I can say is this. You can, in a minute, let me know what you want to say: This is not late. But, I do not know what he has in his mind. Before you do so, let the hon. Minister reply.

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIXIT): Sir, I have got all the facts and I want to make a statement in this House. Government have no desire or intention to delay presenting the Report to Parliament. The Commission presented its Report to Government on 30th June, 1974.